

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 859/92  
Transfer Application No.

Date of Decision : 4.7.95

Ashok Kumar Nair and 15 others.

Petitioner

Shri S.P. Saxena

Advocate for the  
Petitioners

Versus

Union of India and others

Respondents

Shri R.K. Shetty

Advocate for the  
respondents

C O R A M :

The Hon'ble Shri B.S. Hedge, Member (J)

The Hon'ble Shri P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

  
(B.S. Hegde)  
Member (J)

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 859/95

Ashok Kumar Nair and 15 Others.

... Applicants.

V/s.

Union of India through  
The Secretary  
Ministry of Defence,  
South Block,  
New Delhi.

The Controller of  
Defence Accounts (Pension)  
Allahabad.

The Chief Engineer  
Southern Command  
Poona.

The Officer-in-Charge  
No.2 Wing, I.A.F.  
Lohegaon,  
Poona.

The Officer-in-Charge  
Army Medical Corps.  
Lucknow.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri S.P. Saxena, counsel  
for the applicant.

Shri R.K. Shetty, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 4.7.95

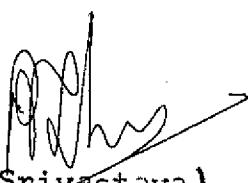
{ Per Shri B.S. Hegde, Member (J) }

Heard counsel for the parties and perused the records. The learned counsel for the applicant during the course of hearing conceded that the subject matter is covered by the decision of the Appex Court in Union of India and Ors. V/s. G. Vasudevan Pillai and Ors. 1995(1) SCALE S.C. 9 and thereby the petition is not pressed. However the learned counsel for the applicant draws our

(7)

attention that a Review Petition has been filed before the Supreme Court which is pending for consideration. In case the Review Petition is allowed the applicant may be permitted to approach this Tribunal, if he so desires.

2. Accordingly liberty is given to the applicant to approach this Tribunal, in case the Review Petition is allowed by the Supreme Court. With the above directions O.A. is disposed of.

  
(P.P. Srivastava)  
Member (A)

  
(B.S. Hegde)  
Member (J)

NS